

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 139/2024

In the matter of:

Surender Sharma

...Applicant

Versus

State of NCT of Delhi.

...Respondents

NDOH:- 05.08.2024

INDEX

S. No.	Contents	Page No.
1	Compliance report on behalf of Delhi Pollution Control Committee (DPCC) in terms of the order dated 01.07.2024.	1-2
2	<u>Annexure-1(Colly)</u> Copy of the inspection report dated 09.07.2024 alongwith photographs.	3-8

Filed by:

New Delhi:

Dated: 23.07.2024



Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 139/2024

In the matter of:

Surender Sharma

...Applicant

Versus

State of NCT of Delhi

...Respondents

**COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 01.07.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal taken up the present matter on 19.04.2024 on the basis of complaint filed by Mr. Surender Sharma. In the application it was alleged that Sh. Chetan Sharma and Sh. Shyam Dutt Sharma, R/o of V-82, Sarvoday Enclave, have chopped the 15 green trees without any clearance and converted the land into residential colony at Khasra No 742, Farm No. A-1, Guruji Bandh Road, Asola Village, New Delhi-110074.
2. That this Hon'ble Green Tribunal vide order dated 19.04.2024 has pleased to constitute a Joint Committee consisting of representatives of DPCC, DCF (South) and DM (South) to visit the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action. The DPCC was appointed nodal agency for coordination and compliance.
3. That, in compliance of the order dated 19.04.2024, Joint Committee consisting of the officials DPCC, DCF and Revenue Department inspected the site on 07.05.2024 and an action taken report was filed before this Hon'ble Tribunal vide email dated 27.06.2024, which is available in the record of this Hon'ble Tribunal.

Handwritten signature

4. That, this Hon'ble Green Tribunal has considered the report of Joint Committee on 01.07.2024, and pleased to direct DPCC and Principal Chief Conservator Forest, to look into the matter, get the site of Khasra No.742 inspected and submit a factual report.
5. That, in compliance of the order dated 01.07.2024, joint team consisting of the officials of DPCC, Forest Department and DM (South) inspected the site (Khasra No. 742) on 09.07.2024. Sh. Surender Sharma (Complainant) was also requested over phone (Mob. No. 9999555577) on 08.07.2024 to accompany the team so that the location and trees can be located/ identified. The applicant didn't turn up for the inspection on 09.07.2024. During the inspection it was observed:
- i. Sh. Sanjeev, Patwari, the representative from DM (South) Office confirmed the location of Khasra No. 742 as per revenue records.
 - ii. After identification of Khasra No. 742, forest officials present during the inspection confirmed on the spot that there is no cutting of trees as on date.

Copy of the joint inspection report alongwith geo-tagged photographs taken during inspection is enclosed herewith as **Annexure-1 (Colly)**.

7. In view of the above, the present action taken report may kindly be taken on record.



(Dr. BMS Reddy)
Sr. Environmental Engineer

New Delhi:

Dated: 25.07.2024

Date:-9.7.24

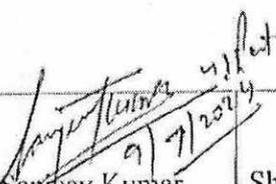
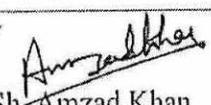
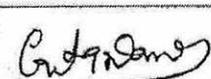
(6)C-

Inspection report of the Joint team of the officials of Office of the DCF (South), DM (South) and DPCC in the matter of OA No. 139/2024 titled as Surrender Sharma vs Govt. of NCT of Delhi & Ors.

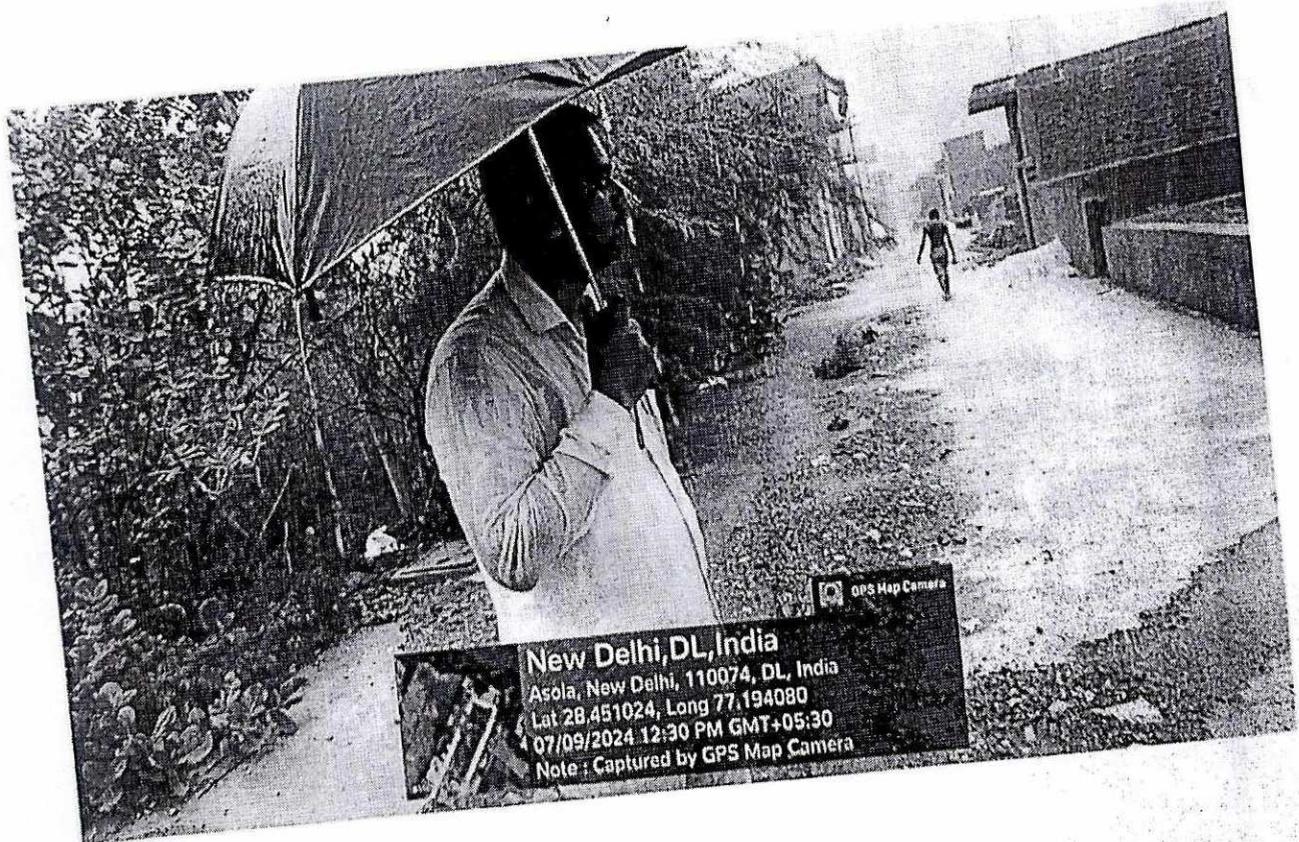
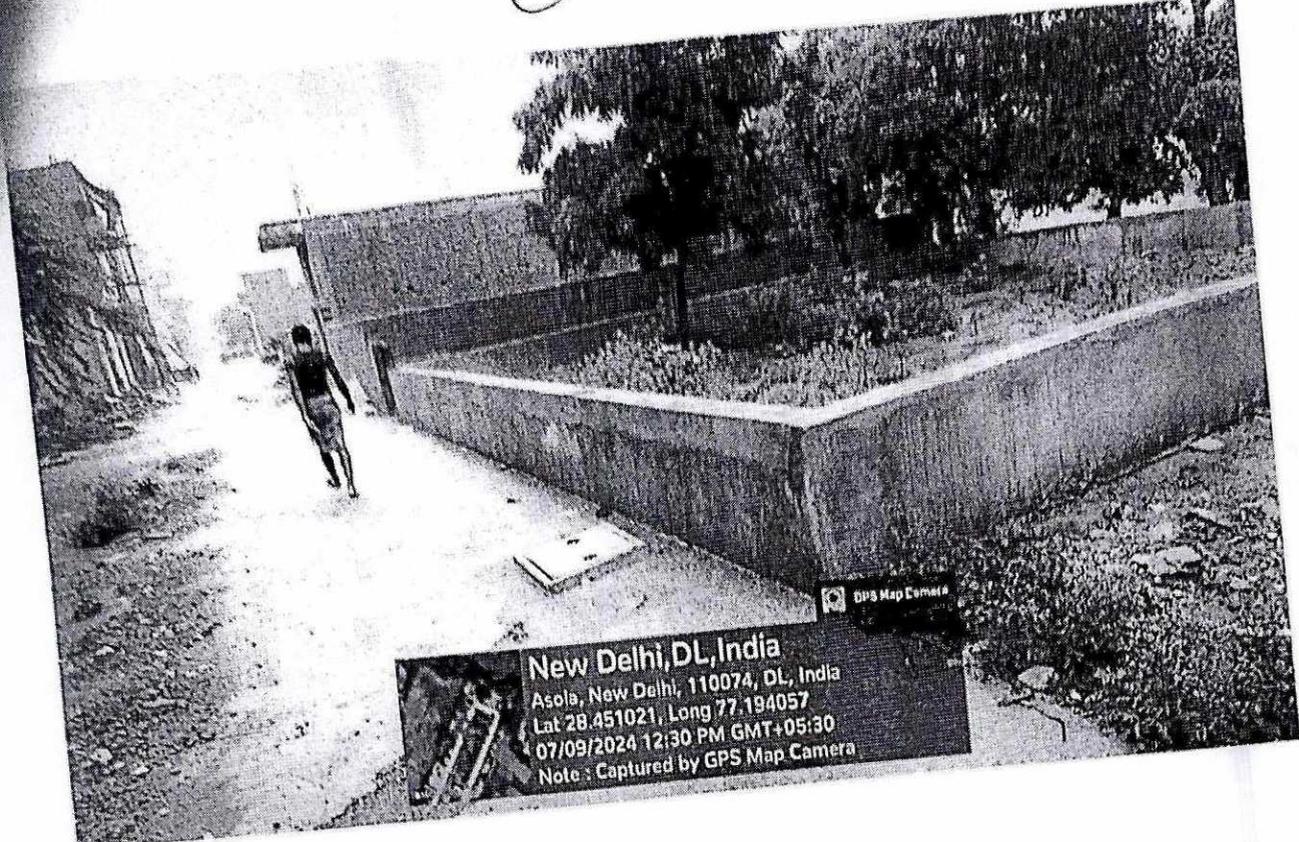
As per order dated 01.07.2024 of Hon'ble NGT, Member Secretary, DPCC and Principal Chief Conservator of Forests/HOD were directed to conduct an inspection site of Khasra No. 742, and submit a factual report within one month.

In compliance of this direction a team of officials from DPCC and Forest Department along with officials of office of DM (South) conducted a joint inspection of Khasra No. 742, on 09.07.2024. The applicant in the Original Application namely Sh. Surrender Sharma, S/o Late Chand Sharma, resident of House No. 327, Asola, Fatehpur Beri, New Delhi was also requested over phone (Mob No.9999555577) on 08.07.2024 to accompany the team so that the location and trees can be located/identified easily. However, the applicant didn't turn up for the inspection today i.e. 09.07.2024. Following are the observations during joint inspection:-

1. Sh. Sanjeev, Patwari, the representative from DM (South) Office confirmed the location of Khasra No. 742 as per revenue records.
2. After identification of Khasra No. 742, forest officials present during the inspection confirmed on the spot that there is no cutting of trees as on date.
3. Geo-tagged photographs have been taken and enclosed herewith as Annexure-A.

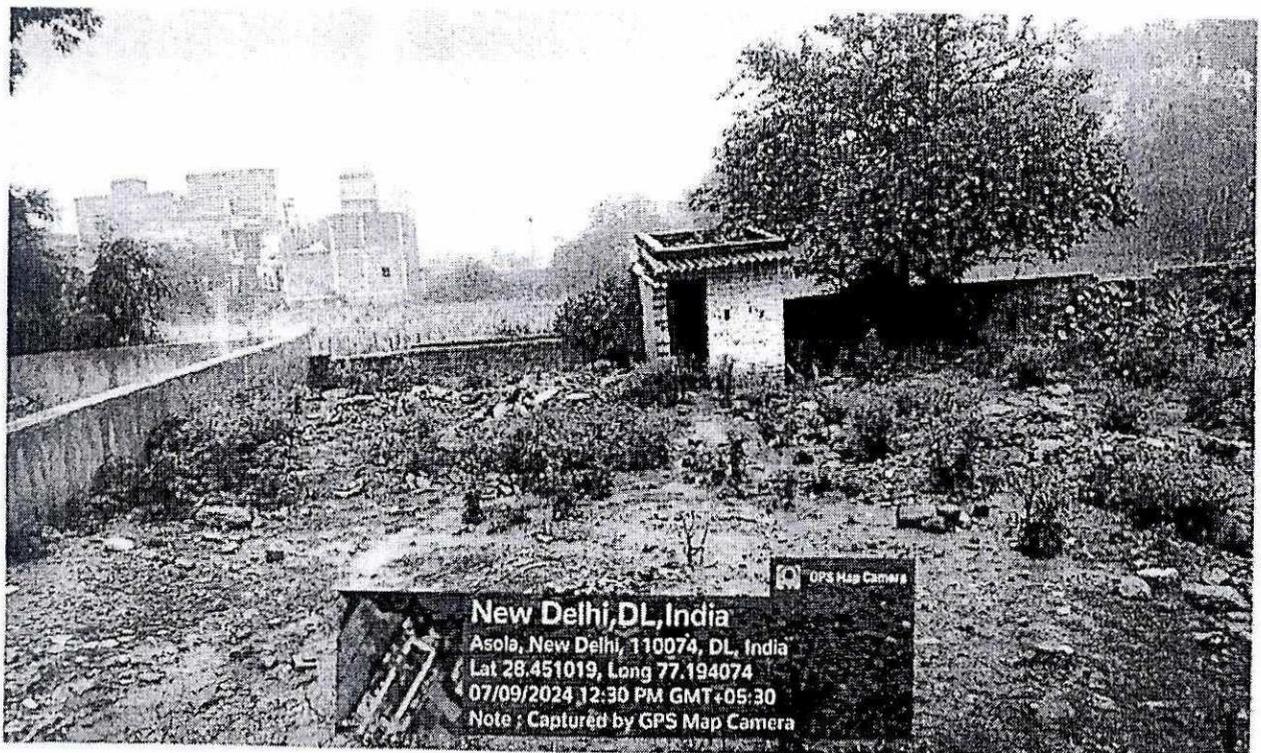
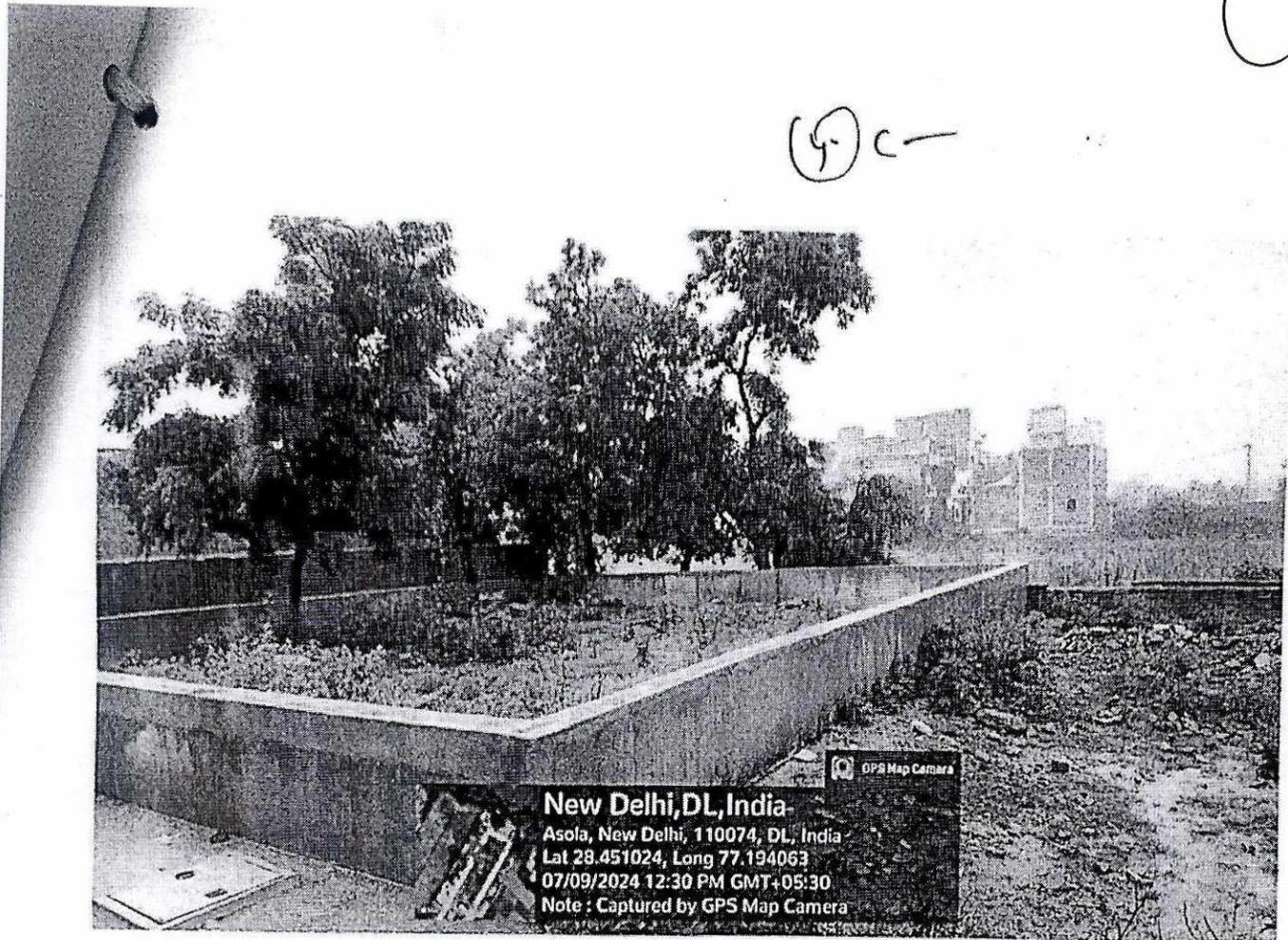
 Sh. Sanjeev Kumar Halqua Patwari Office of DM (South)	 Sh. Amzad Khan JEE, DPCC	 Sh. Kamal Kishore DRO, SFD (TC)	 Sh. Geetanand DRO, Land Cell SFD
--	--	--	--

5. c - Annexure-A



⑤

(4) c-



30



दिनांक से शान्ति क्रमशः

104-2

क्र.सं.	खसरा नं०	शुल्का	शान्ति की स्थिति
7.	68	0-04	शान्ति प्राप्त
8.	86	3-13	- उपरोक्त -
9.	95	0-14	- उपरोक्त -
10.	399	0-10	- उपरोक्त -
11.	618	8-14	- उपरोक्त -
12.	809	0-11	- उपरोक्त -
13.	1176	0-19	शान्ति कार्य में शामिल (शान्ति)
14.	1300	0-13	- शान्ति - कार्य हाथ में लेखलीक
15.	702	0-05	आवासीय देह

कुलशुल्क-86-17

उपरोक्त खसरा नम्बरों का शान्ति निश्चय निम्नानुसार दिनांक 18/3/2021 के दिनांक विभाग द्वारा T.S.M से कराया जाएगा, निम्नानुसार के कार्य में समावेश विभाग व ख. वि. अ-15 का स्थान पूर्व सहयोग करेगा। T.S.M निम्नानुसार में खसरा नम्बरों की जो स्थिति बाकी है शान्ति प्राप्त होगी। उपरोक्त खसरा नम्बरों के संबंधित कोर्ट कार्य समाप्त की शक्ति प्राप्त नहीं है। इन सम्बन्धी खसरा नम्बरों पर सामान्य रिकार्ड के अन्तर्गत कोर्ट कोर्ट केस विचार्य धीरे धीरे इस प्रकार इन सम्बन्धी खसरा नम्बरों का कब्जा जैसा ही जैसा ही के तहत सी०डी०ए० विभाग के अधिकारियों को दिया जा रहा है। इन कार्यवाही में निम्न अधिकारियों व कर्मचारी शामिल थे। इनके हस्ताक्षर निम्न हैं।

(Handwritten Signature)
 18/3/2021
 (हस्ताक्षर देने वाले के हस्ताक्षर)
 सुदंशु मलिक
 (पञ्चायत अध्यक्ष)

(Handwritten Signature)
 18/3/2021
 (कब्जा लेने वाले के हस्ताक्षर)

(Handwritten Signature)
 18/3/2021
 सि. नि. कु. म. व. ए. व. ए.

24 - Annex - A

कब्जा कारवाही रिपोर्ट गाग असोला

जाग दिनांक 16/03/2021 को सी० पी० ए० द्वारा जारी पत्र सं० S2(21)2021/DO/LM/S2/DOH/156 दिनांक 07-01-2021 के अनुसार गाग असोला की जाग से वा श्रुति की कब्जा कारवाही के तहत गिन गये नम्बरो का कब्जा सी० पी० ए० विभाग को दिया जा रहा है असा निम्न निम्न प्रकार है।

क्र सं०	खाना न०	रचना	गोंके की विधि
1.	47	24-07	लगभग 10 वि० श्रुति पर जोड़ विधि है शेष श्रुति पर अतिरिक्त है।
2.	69 गिन	0-03	मंगर गोंदले की सावदी गे अतिरिक्त
3.	510	0-07	घूर्ण कर से अतिरिक्त है।
4.	537	2-00	घूर्ण कर से अतिरिक्त श्रुति कालोनी के अंदर
5.	742	1-18	अतिरिक्त गन्दिर व नारदीहारी के रूप में
6.	1082	0-11	अतिरिक्त लौक है कुछ श्रुति पर अतिरिक्त है
7.	1790/513	8-15	श्रुति कालोनी गे अतिरिक्त
8.	1794/606	9-00	धार्म बाउण के अंदर अतिरिक्त
9.	1510	15-17	अतिरिक्त खमरा गिन गे है तर्तीगा कटा जाना शेष है।
10.	642	1-05	गोंके पर रास्ता गुरुजी आश्रम रोड
11.	634	0-03	— उपरोक्त —
12.	654	8-00	कुछ श्रुति पर अतिरिक्त व कुछ श्रुति वाली है
13.	501	0-11	अतिरिक्त है
		<u>कुल 57-00</u>	

नोट - उपरोक्त का कब्जा तर्तीगा कटे जाने के बाद लिया जायेगा।

उपरोक्त खमरा नम्बरो के अतिरिक्त आवादी देह व शस्ते के खमरा गम्बर निम्न है।

1.	49	44-19	आवादी देह
2.	482 गिन	22-16	आवादी देह
3.	54 गिन	0-05	खरेबाग शस्ता
4.	48	0-16	— उपरोक्त —
5.	55	1-13	— उपरोक्त —
6.	59	0-05	— उपरोक्त —

शेष बागले कुड्ड सं० 245